



**THE
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND
PARLIAMENTARY AFFAIRS
(*Legislation Section*)

Jammu, the 04th December, 2018.

The following Act has been assented to by the Governor on 04th December, 2018 and is hereby published for general information :—

**THE JAMMU AND KASHMIR SOCIETIES REGISTRATION
(AMENDMENT) ACT, 2018**

(Governor Act No. XXX of 2018)

[04th December, 2018.]

Enacted by the Governor in the Sixty-ninth Year of the Republic of India.

An Act to amend the Jammu and Kashmir Societies Registration Act, Samvat 1998.

In exercise of the powers vested under Proclamation No. P-1/18 of 2018 dated 20th June, 2018, the Governor is pleased to enact as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Societies Registration (Amendment) Act, 2018.

(2) It shall come into force with effect from 3rd April, 2018.

2. *Amendment in section 4, Act No. VI of Samvat 1998.*—
In section 4 of the Jammu and Kashmir Societies Registration Act, Samvat 1998 (hereinafter referred to as ‘the Principal Act’), in sub-section (2), for the words, “for every such registration a fee of fifty rupees, or such smaller fee”, the words “for every such registration a registration fee and such annual fee” shall be substituted.

3. *Insertion of section 17-A, Act No. VI of Samvat 1998.*—After section 17 of ‘the Principal Act’, the following section shall be inserted, namely :—

“17A. De-registration of societies registered under the Act.—(1) Notwithstanding anything contained in this Act, the Registrar may, by an order in writing, cancel the registration of any society on any or all of the following grounds :—

- (i) that the activities or proposed activities have been or will be subversive to the objects of the society ;
- (ii) that the activities or proposed activities have been or will be subversive to the security of the State or maintenance of law and order in the State ;
- (iii) that the accounts of the society are not audited by a certified Chartered Accountant annually ;
- (iv) that the registration of the society or of its name or change of name is contrary to the provisions of the Act or of any other law for the time being in force.

